

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.P.168/2000 in O.A.514/99

Date of Order : 9.2.2001

BETWEEN :

M.Shivakesavulu

.. Applicant.

AND

1. The General Manager, (Rep. UOI),
S.C.Railway, Secunderabad.
2. Chief Works Manager, Workshops,
S.C.Railway, Hubli,
Karnataka State.
3. Workshop Personnel Officer,
S.C.Railway, Hubli,
Karnataka State.
4. Senior Instructor/TTS/Electrical
S.C.Railway, Workshops, Hubli,
Karnataka State.
5. Regional Director, Ministry of Labour,
National Council for Vocational Training,
S.C.Railway, Guindy, Madras-600 032. .. Respondents.

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Counsel for the Applicant

.. Mr.S.Ramakrishna Rao

Counsel for the Respondents

.. Mr.C.V.Malla Reddy

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CORAM :

HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

HON'BLE SHRI M.V.NATARAJAN : MEMBER (ADMN.)

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O R D E R

X As per Hon'ble Shri B.S.Jai Parameshwar, Member (J) :

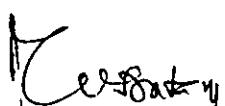
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Ms.Parvathi for Mr.S.Ramakrishna Rao, learned counsel
for the applicant and Mr.C.V.Malla Reddy, for the respondents.



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2. The learned counsel for the applicant submits that the respondents have complied with the directions given in the OA. This fact ^{is} admitted by the learned counsel for the respondents. Hence C.P. is closed.


(M.V. NATARAJAN)

Member (Admn.)


(B.S. JAI PARAMESHWAR)

Member (Judl.)

9. 2. 2001

Dated : 9th February, 2001

(Dictated in Open Court)


Amulya

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